## Directorate General of Foreign Trade UdyogBhawan **DES-V Section**

The Meeting No.10/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 18.08.2016 and actually held on 01.09.2016 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were

present:-

| S.No. | Name of the representatives and their designation | Department       |
|-------|---|------------------|
| 1.    | Shri V.K. Kohli, Director                         | TC office, Noida |
| 2.    | Shri K.C. Meena, DDG                              | DGFT             |
| 3.    | Shri Barinder Singh, Assistant Director           | DC(MSME)         |
| 4.    | Shri Nand Lal, Consultant                         | DIPP             |
| 5.    | Shri J.D. Giri, Vice President                    | AEPC             |
| 6.    | Shri R.L.Meena, FTDO                              | DGFT             |

At the outset the Minutes of NC-V Meeting No.09/AM-17 dated 04.08.2016 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.10/AM-17 dated 18.08.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below

## MEETING NUMBER

: 10/84-ALC3/2016 **MEETING DATE** : 18.08.2016

| Case No.:10/28/84-ALC3/2015    | Party Name:BHARAT SILKS            | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status: Approved |
|--------------------------------|------------------------------------|--|------------------|
| HQ File :01/84/050/00342/AM16/ | RLA File<br>:07/24/040/00034/AM15/ | Lic.No/Date:0710104362<br>22.05.2014           |                  |

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

| Case No.:2/6/84-ALC3/2016      | Party Name:BHARAT SILKS            | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status: Approved |
|--------------------------------|------------------------------------|--|------------------|
| HQ File :01/84/050/00080/AM17/ | RLA File<br>:07/24/040/00035/AM16/ | Lic.No/Date:0710108362<br>12.06.2015           |                  |

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:6/8/84-ALC3/2016

Party Name: LAJ EXPORTS

Meet No/Date: 10/84-

Status:

HQ File: 01/84/050/00103/AM17/ RLA File

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ALC3/2016

Approved

18.08.2016

Lic.No/Date:0510394743

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

|   | Case No.:20/22/84-ALC3/2015    | Party Name:NOWOTEK TEXTILES PVT. LTD., | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status:Deferred           |
|---|--------------------------------|--|--|---------------------------|
| 1 | HQ File :01/84/050/00216/AM16/ | RLA File<br>:05/24/040/00204/AM16/     | Lic.No/Date:0510395227<br>06.08.2015           | Defer<br>Date: 15.09.2016 |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the reminder has been issued to C&PC on 06.07.2016 through e.mail to furnish the expedite their comments. NC decided to wait for their comments and defer the case for relisting on 15.09.2016.

|   | Case No.:1/20/84-ALC3/2015     | Party Name:POLY LOGIC INTERNATIONAL PVT. LTD, | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status: Deferred         |
|---|--------------------------------|---|--|--------------------------|
| 5 | HQ File :01/84/050/00189/AM16/ | RLA File<br>:56/24/040/00022/AM16/            | Lic.No/Date:5610004680<br>14.09.2015           | Defer<br>Date:15.09.2016 |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the reminder has been issued to C&PC on 06.07.2016 through e.mail to furnish the expedite their comments. NC decided to wait for their comments and defer the case for relisting on 15.09.2016.

|   | Case No.:22/24/84-ALC3/2015    | Party Name:LOYAL TEXTILE<br>MILLS LTD | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status:Deferred          |  |
|---|--------------------------------|---------------------------------------|--|--------------------------|--|
| 6 | HQ File :01/84/050/00274/AM16/ | RLA File<br>:35/24/040/00030/AM16/    | Lic.No/Date:3510044802<br>30.09.2015           | Defer<br>Date:15.09.2016 |  |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 15.09.2016.

| Case No.:2/24/84-ALC3/2015     | Party Name:THREADS (INDIA)<br>LIMITED | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status:Deferred |
|--------------------------------|---------------------------------------|--|-----------------|
| HQ File :01/84/050/00254/AM16/ | RLA File                              | Lic.No/Date:0610038234                         | Defer           |
|                                | :06/24/040/00030/AM16/                | 08.10.2015                                     | Date:15.09.2016 |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 20.05.2016 to furnish the chemical characteristics to usages for making in the export product. NC decided wait for their reply. The case for re-listing on 15.09.2016.

8 Case No.:7/24/84-ALC3/2015 Party Name: A.M.VINYL Meet No/Date: 10/84- Status: Deferred

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ALC3/2016 18.08.2016

HQ File: 01/84/050/00259/AM16/ RLA File

Lic.No/Date:0510395966

Defer

:05/23/040/00300/AM16/

19.10.2015

Date:15.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the last reminder has been issued to the firm on 11.07.2016 by Deptt. of C&PC. The reply is not received from the firm so far. NC decided to wait for their reply.

The case stands deferred for re-listing on 15.09.2016.

Case No.: 19/28/84-ALC3/2015

Party Name: HIMATSINGKA

Meet No/Date:10/84-

Status: Approved

SEIDE LTD

ALC3/2016 18.08.2016

HQ File: 01/84/050/00351/AM16/ RLA File

:07/24/040/00263/AM16/

Lic.No/Date:0710109005

05.11.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went 9 through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case. As decided by the Committee ETP chemicals i.e. S.No.12,13,14,15, and 16 in inputs are not allowed and remaining inputs are allowed as applied for by the firm.

Note: Dyes and Chemicals mentioned shall be restricted to 26% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No. 5.

RA concern may take necessary action subject to compliance of other usual conditions.

| Case No.:40/30/84-ALC3/2015 | Party Name:MACRO INTERNATIONAL CO. | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status: Deferred |
|-----------------------------|------------------------------------|--|------------------|
| HQ File                     | RLA File                           | Lic.No/Date:0310800949                         | Defer            |
| 10 :01/84/050/00436/AM16/   | :03/95/040/00415/AM16/             | 11.12.2015                                     | Date:15.09.2016  |

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply of firm has been received on 28.07.2016 as desired by C&PC on 11.07.2016. NC decided to send the reply to C&PC for their comments and defer the case for 15.09.2016.

| Case No.:42/30/84-ALC3/2015   | Party Name: MACRO INTERNATIONAL CO. | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status: Deferred          |
|-------------------------------|-------------------------------------|--|---------------------------|
| HQ File:01/84/050/00438/AM16/ | RLA File<br>:03/95/040/00620/AM16/  | Lic.No/Date:0310800940                         | Defer<br>Date: 15.09.2016 |

**Decision:** Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the reply of firm has been received on 28.07.2016 as desired by C&PC on 11.07.2016. NC decided to send the reply to C&PC for their comments and defer the case for 15.09.2016.

| 12 | Case No.:4/28/84-ALC3/2015 | Party Name: KERALA DINESH<br>BEEDI WORKERS CENTRAL<br>CO-OP. |                        | Status:Deferred |
|----|----------------------------|--|------------------------|-----------------|
|    | HQ File                    | RLA File   | Lic.No/Date:1010059341 | Defer           |
|    | :01/84/050/00336/AM16/     | :10/24/040/00084/AM16/                                       | 14.12.2015             | Date:15.09.2016 |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that sufficient reply has not given by the firm as on date. NC decided to defer the case for re-listing on 15.09.2016.

|    | Case No.:1/26/84-ALC3/2015 | Party Name:DUCERE<br>TECHNOLOGIES PRIVATE<br>LIMITED | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status:Deferred |
|----|----------------------------|--|--|-----------------|
| 13 | HQ File                    | RLA File   | Lic.No/Date:0910062977                         | Defer           |
|    | :01/84/050/00313/AM16/     | :09/24/040/00517/AM16/                               | 16.12.2015                                     | Date:15.09.2016 |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 15.09.2016.

|    | Case No.:35/30/84-ALC3/2015 | Party Name:CIL TEXTILES PRIVATE LIMITED, | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status:Deferred |
|----|-----------------------------|--|--|-----------------|
|    | HQ File                     | RLA File                                 | Lic.No/Date:5610004779                         | Defer           |
| 14 | :01/84/050/00431/AM16/      | :56/24/040/00044/AM16/                   | 18.12.2015                                     | Date:15.09.2016 |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply has been received from the firm on 11.07.2016 as desired by C&PC in this case. NC decided to defer the case for re-listing on 15.09.2016.

| Case No.:37/30/84-ALC3/2015 | Party Name:CIL TEXTILES PRIVATE LIMITED, | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status:Deferred |
|-----------------------------|--|--|-----------------|
| HQ File                     | RLA File                                 | Lic.No/Date:5610004778                         | Defer           |
| :01/84/050/00433/AM16/      | :56/24/040/00043/AM16/                   | 18.12.2015                                     | Date:15.09.2016 |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply has been received from the firm on 11.07.2016 as desired by C&PC in this case. NC decided to defer the case for re-listing on 15.09.2016.

| Case No.:32/30/84-ALC3/2015 | Party Name:M. G. CLOTH PVT. LTD., | Meet No/Date:10/84<br>ALC3/2016<br>18.08.2016 | Status:Deferred |
|-----------------------------|-----------------------------------|---|-----------------|
| HQ File                     | RLA File                          | Lic.No/Date:0510397198                        | Defer           |
| :01/84/050/00428/AM16/      | :05/24/040/00492/AM16/            | 05.01.2016                                    | Date:15.09.2016 |

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 20.06.2016 to furnish the measurement chart and CAD of the product in this case. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 15.09.2016.

Case No.:46/30/84-ALC3/2015 Party Name:ORIENT FASHION Meet No/Date:10/84-EXPORTS(INDIA) PVT.LTD. ALC3/2016 18.08.2016

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HO File :01/84/050/00442/AM16/

RLA File :05/24/040/00519/AM16/

Lic.No/Date:0510397406 22.01.2016

Defer

Date: 15.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply has been received from the firm on 17.08.2016. NC decided to send the reply to DC(MSME) for examine the case. The case for re-listing on 15.09.2016.

Case No.:1/8/84-ALC3/2016

Party Name: J.D. JONES & CO. Meet No/Date: 10/84-

:02/24/040/00190/AM16/

Status: Approved

PVT. LTD.

ALC3/2016 18.08.2016

HQ File

:01/84/050/00098/AM17/

RLA File

Lic.No/Date:021020648

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11.02.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/249/2016 -TWS dated 22.08.2016 as detailed below:

| S.No. | Export Product   | Export Quantity | Import item       | Quantity allowed                                  |
|-------|--|-----------------|-------------------|---|
| 1.    | P84 Blue Polymaid<br>Gland Packing –<br>Equivalent to K 4333 | 194 Kg          | P84 16i Blue Yarn | 1.02Kg/kg content<br>contain in export<br>product |

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:6/4/84-ALC3/2016

Party Name: MACRO

Meet No/Date:10/84-

Status: Deferred

INTERNATIONAL CO.

ALC3/2016 18.08.2016

HQ File 19:01/84/050/00030/AM17/

RLA File :03/95/040/00694/AM16/ Lic.No/Date:0310802665 Defer 17.02.2016

Date: 15.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued by DIPP. NC decided to wait for their comments and deferred the case for re-listing on 15.09.2016.

Case No.:31/8/84-ALC3/2016

Party Name: E I DUPONT INDIA Meet No/Date: 10/84-

Status: Approved

PVT-LIMITED

ALC3/2016 18.08.2016

HQ File

:01/84/050/00128/AM17/

RLA File :34/24/040/00299/AM16/ Lic.No/Date:3410041928

29.02.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:1/4/84-ALC3/2016

Party Name: METRO

Meet No/Date: 10/84-

Status: Deferred

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MERCHANDISING **MANUFACTURERS**  ALC3/2016 18.08.2016

ĤQ File :01/84/050/00025/AM17/

RLA File :03/95/040/00979/AM16/ Lic.No/Date:0310803284 14.03.2016

Defer

Date:15.09.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 21.06.2016 to furnish the justification of higher wastage claimed for uses of grey and printed fabric of inputs in this case. NC decided wait for their reply. The case stands deferred for re-listing on 15.09.2016.

| Case No.:11/6/84-ALC3/2016     | Party Name:SURE SAFETY<br>INDIA PVT LTD | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status: Deferred          |
|--------------------------------|---|--|---------------------------|
| HQ File::01/84/050/00089/AM17/ | RLA File<br>:34/24/040/00333/AM16/      | Lic.No/Date:3410041988                         | Defer<br>Date: 15.09.2016 |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the CAD, measurement chart and sketch in this case. The case stands deferred for re-listing on 15.09.2016.

| Case No.:9/8/84-ALC3/2016 | Party Name:FLEXITUFF INTERNATIONAL LTD., | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | StatusApproved |
|---------------------------|--|--|----------------|
| HQ File                   | RLA File                                 | Lic.No/Date:5610004872                         |                |
| :01/84/050/00106/AM17/    | :56/24/040/00056/AM16/                   | 29.03.2016                                     |                |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No.7/271/2016 –TSW dated 01.09.2016 as detailed below:

| S.No. | Export Product   | Export Quantity |    | Import item                          | Quantity allowed   |
|-------|--|-----------------|----|--------------------------------------|--|
| 1.    | Flexible Intermediate bulk<br>Containers,<br>1) PP granules -1885 MT<br>2) Titanium Dioxide-80MT | 2000<br>MT      | 1. | PP granules                          | 1.10 MT/MT content<br>contains in export or<br>applied quantity<br>whichever is less |
|       | <ul><li>3) Relevant LDPE-35 MT</li><li>4) Packing material -20 MT<br/>(PP granules)</li></ul>    |                 | 2. | Titanium<br>Dioxide                  | Not allowed as no justification has been given and not mentioned in SION             |
|       |  |                 | 3. | Relevant LDPE                        | 1.05 MT/MT content<br>contains in export or<br>applied quantity<br>whichever is less |
|       | e .  |                 | 4. | Packing<br>material (PP<br>granules) | As per packing policy  |

RA concern may take necessary action subject to compliance of other usual conditions.

| 24 | Case No.:3/8/84-ALC3/2016 | Party Name: AMRIT EXPORTS PVT. LTD. | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status:Deferred |
|----|---------------------------|-------------------------------------|--|-----------------|
|    | HQ File                   | RLA File                            | Lic.No/Date:0210206588                         | Defer           |
|    | :01/84/050/00100/AM17/    | :02/24/040/00214/AM16/              | 31.03.2016                                     | Date:15.09.2016 |

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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 15.09.2016.

|    | Case No.:2/2/84-ALC3/2016 | Party Name:ARVIND<br>GOODHILL SUIT<br>MANUFACTURING PRIVATE<br>LIMITED | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status: Deferred |
|----|---------------------------|--|--|------------------|
| 25 | HQ File                   | RLA File   | Lic.No/Date:0810137659                         | Defer            |
|    | :01/84/050/00002/AM17/    | :08/24/040/00461/AM16/   | 12.04.2016                                     | Date:15.09.2016  |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 12.07.2016 to furnish the CAD, Measurement Chart, Sketch of the product. NC decided to wait for their reply. The case stands deferred for re-listing on 15.09.2016.

| Case No.:9/6/84-ALC3/2016 | Party Name:SURE SAFETY INDIA PVT LTD | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status: Deferred |
|---------------------------|--------------------------------------|--|------------------|
| HQ File                   | RLA File                             | Lic.No/Date:3410042082                         | Defer            |
| :01/84/050/00087/AM17/    | :34/24/040/00350/AM16/               |  | Date:15.09.2016  |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the CAD, measurement chart and sketch in this case. The case stands deferred for re-listing on 15.09.2016.

| Case No.:23/8/84-ALC3/2016 | Party Name:SAATI<br>KUSUMGAR INDIA PVT. LTD. | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status:Deferred |
|----------------------------|--|--|-----------------|
| HQ File                    | RLA File                                     | Lic.No/Date:0310804060                         | Defer           |
| :01/84/050/00120/AM17/     | :03/95/040/00042/AM17/                       | 20.04.2016                                     | Date:15.09.2016 |

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 10.08.2016 through email to furnish the manufacturing process, wastage at each stage alongwith sample and the Central Excise Data of the product. NC decided to wait for their reply. The case stands deferred for relisting on 15.09.2016.

|    | Case No.:10/8/84-ALC3/2016 | Party Name: JIVA DESIGNS (P) LTD., | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status:Deferred |
|----|----------------------------|------------------------------------|--|-----------------|
|    | HQ File                    | RLA File                           | Lic.No/Date:0510398263                         | Defer           |
| 28 | :01/84/050/00107/AM17/     | :05/23/040/00004/AM17/             | 21.04.2016                                     | Date:15.09.2016 |

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 10.08.2016 through email to furnish the CAD and measurement chart. NC decided to wait for their reply. The case stands deferred for re-listing on 15.09.2016.

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| Case No.:20/8/84-ALC3/2016    | Party Name:SAATI<br>KUSUMGAR INDIA PVT. LTD. | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status: Deferred          |  |
|-------------------------------|--|--|---------------------------|--|
| HQ File:01/84/050/00117/AM17/ | RLA File::03/95/040/00057/AM17/              | Lic.No/Date:0310804197                         | Defer<br>Date: 15.09.2016 |  |

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 10.08.2016 through email to furnish the manufacturing process, wastage at each stage alongwith sample and the Central Excise Data of the product. NC decided to wait for their reply. The case stands deferred for relisting on 15.09.2016.

| Case No.:22/8/84-ALC3/2016     | Party Name:SAATI<br>KUSUMGAR INDIA PVT. LTD. | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status: Deferred         |
|--------------------------------|--|--|--------------------------|
| HQ File :01/84/050/00119/AM17/ | RLA File<br>:03/95/040/00058/AM17/           | Lic.No/Date:0310804195<br>26.04.2016           | Defer<br>Date:15.09.2016 |

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 12.08.2016 through email to furnish the manufacturing process, wastage at each stage alongwith sample and the Central Excise Data of the product. NC decided to wait for their reply. The case stands deferred for relisting on 15.09.2016.

|    | Case No.:25/8/84-ALC3/2016 | Party Name: NEXG APPARELS LLP | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status:Deferred |
|----|----------------------------|-------------------------------|--|-----------------|
| 31 | HQ File                    | RLA File                      | Lic.No/Date:0310804194                         | Defer           |
|    | :01/84/050/00122/AM17/     | :03/95/040/00070/AM17/        | 26.04.2016                                     | Date:15.09.2016 |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the measurement chart, CAD and sketch in this case. The case stands deferred for re-listing on 15.09.2016.

| Case No.:2/8/84-ALC3/2016     | Party Name: AMRIT EXPORTS PVT. LTD. | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status: Approved |
|-------------------------------|-------------------------------------|--|------------------|
| HQ File:01/84/050/00099/AM17/ | RL'A File<br>:02/24/040/00004/AM17/ | Lic.No/Date:0210206648<br>28.04.2016           |                  |

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

| 33 | Case No.:11/8/84-ALC3/2016        | Party Name: AMRIT EXPORTS PVT. LTD. | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status:Approved |
|----|-----------------------------------|-------------------------------------|--|-----------------|
|    | HQ File<br>:01/84/050/00108/AM17/ | RLA File<br>:02/24/040/00021/AM17/  | Lic.No/Date:0210206684                         |                 |

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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

|    | Case No.:8/4/84-ALC3/2016 | Party Name:NARASIMHA<br>MURTHY.MR(PROP.TECHNO<br>FLEX INDUSTRIES) | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status: Deferred |
|----|---------------------------|---|--|------------------|
| 34 | HQ File                   | RLA File  | Lic.No/Date:0710109820                         | Defer            |
|    | :01/84/050/00032/AM17/    | :07/24/040/00041/AM17/  | 16.05.2016                                     | Date:15.09.2016  |

**Decision :** Committee considered the case as per agenda and noted that the reminder has been issued to RA, Bangalore on 20.07.2016 to furnish the hard copy of the application of the firm. The reply is not received so far. NC decided to wait for their reply and deferred the case for relisting on 15.09.2016.

| Case No.:21/8/84-ALC3/2016    | Party Name:SAATI<br>KUSUMGAR INDIA PVT. LTD. | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status: Deferred         |
|-------------------------------|--|--|--------------------------|
| HQ File:01/84/050/00118/AM17/ | RLA File<br>:03/95/040/00101/AM17/           | Lic.No/Date:0310804696<br>16.05.2016           | Defer<br>Date:15.09.2016 |

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 10.08.2016 through email to furnish the manufacturing process, wastage at each stage alongwith sample and the Central Excise Data of the product. NC decided to wait for their reply. The case stands deferred for relisting on 15.09.2016

| Case No.:24/8/84-ALC3/2016 | Party Name:SAATI<br>KUSUMGAR INDIA PVT. LTD. | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status: Deferred |
|----------------------------|--|--|------------------|
| HQ File                    | RLA File                                     | Lic.No/Date:0310804695                         | Defer            |
| :01/84/050/00121/AM17/     | :03/95/040/00100/AM17/                       | 16.05.2016                                     | Date:15.09.2016  |

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 10.08.2016 through email to furnish the manufacturing process, wastage at each stage alongwith sample and the Central Excise Data of the product. NC decided to wait for their reply. The case stands deferred for relisting on 15.09.2016

|     | Case No.:8/8/84-ALC3/2016      | Party Name:PRIMO FASHIONS,      | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status:Approved |
|-----|--------------------------------|---------------------------------|--|-----------------|
| 2.5 | HQ File :01/84/050/00105/AM17/ | RLA File :32/24/040/00002/AM17/ | Lic.No/Date:3210077893<br>18.05.2016           |                 |

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

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|     | Case No.:12/8/84-ALC3/2016 | Party Name: R N R<br>INTERNATIONAL | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status: Deferred |
|-----|----------------------------|------------------------------------|--|------------------|
| 3.8 | HQ File                    | RLA File                           | Lic.No/Date:0510398556                         | Defer            |
|     | :01/84/050/00109/AM17/     | :05/24/040/00073/AM17/             | 19.05.2016                                     | Date:15.09.2016  |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 15.09.2016.

|    | Case No.:26/8/84-ALC3/2016 | Party Name:MTV EXPORTS | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status: Deferred |
|----|----------------------------|------------------------|--|------------------|
| 20 | HQ File                    | RLA File               | Lic.No/Date:0310804869                         | Defer            |
|    | :01/84/050/00123/AM17/     | :03/95/040/00137/AM17/ | 20.05.2016                                     | Date:15.09.2016  |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 15.09.2016.

|    | Case No.:7/8/84-ALC3/2016 | Party Name: AMRIT EXPORTS PVT. LTD. | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status: Deferred |
|----|---------------------------|-------------------------------------|--|------------------|
| 40 | HQ File                   | RLA File                            | Lic.No/Date:0210206711                         | Defer            |
|    | :01/84/050/00104/AM17/    | :02/24/040/00029/AM17/              | 24.05.2016                                     | Date:15.09.2016  |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 15.09.2016.

| Case No.:2/10/84-ALC3/2016 | Party Name:SHAHI EXPORTS PVT. LTD. | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status:Approved |
|----------------------------|------------------------------------|--|-----------------|
| HQ File                    | RLA File                           | Lic.No/Date:0510398687                         |                 |
| :01/84/050/00178/AM17/     | :05/24/040/00096/AM17/             | 31.05.2016                                     |                 |

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

|    | Case No.:17/8/84-ALC3/2016        | Party<br>Name:G.R.CORPORATION      | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status: Approved |
|----|-----------------------------------|------------------------------------|--|------------------|
| 42 | HQ File<br>:01/84/050/00114/AM17/ | RLA File<br>:06/24/040/00009/AM17/ | Lic.No/Date:0610038394<br>02.06.2016           |                  |
|    | Decision : Committee con          | sidered the case as per age        | nda alongwith other rele                       | vant papers and  |

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went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

| Case No.:1/10/84-ALC3/2016     | Party Name:SRF LIMITED             | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status: Approved |
|--------------------------------|------------------------------------|--|------------------|
| HQ File :01/84/050/00177/AM17/ | RLA File<br>:04/24/040/00025/AM17/ | Lic.No/Date:0410162019<br>07.06.2016           |                  |

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of Adv Authorisation issued in this case, taking cue from SION A 2398 as applied for.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.:15/8/84-ALC3/2016    | Party Name:MAYA EXPORTS CORPN      | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status:Approved |
|-------------------------------|------------------------------------|--|-----------------|
| HQ File:01/84/050/00112/AM17/ | RLA File<br>:05/24/040/00118/AM17/ | Lic.No/Date:0510398770 10.06.2016              |                 |

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

| Case No.:3/10/84-ALC3/2016 | Party Name:CHOWDHARY<br>OVERSEAS LIMITED | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status:Approved |
|----------------------------|--|--|-----------------|
| HQ File                    | RLA File                                 | Lic.No/Date:0610038406                         |                 |
| :01/84/050/00179/AM17/     | :06/24/040/00012/AM17/                   | 20.06.2016                                     |                 |

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No.7/286/2016 –TWS dated 22.08.2016 as detailed below:

| S.No. | Export Product   | Export Quantity |    | Import item  | Quantity allowed |
|-------|--|-----------------|----|--|------------------|
| 1.    | Harness made of non-leather (textile chaps) made of air mesh fabric 3437.90 Kg., |                 | 1. | Air Mesh Fabric woven fabric<br>340 GSM +/-5% 150CM<br>width (TC Air Mesh Fabric)                      | 3609.8 Kg        |
|       | polyurethane nubuck<br>leather 1.2mm 3985.71<br>Kg                               |                 | 2. | Polyurethane Nubuck Leather 1.2 mm Nubuck 140 cm width, 480 GSM+/- 5% (TC Polyurethane Nubuck Leather) | 4185.0 Kg        |

RA concern may take necessary action subject to compliance of other usual conditions.

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| Case No.:9/10/84-ALC3/2016 | Party Name:FIRST GARMENT MFG. CO. (I) PVT. LTD. | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status: Approved |
|----------------------------|---|--|------------------|
| HQ File                    | RLA File  | Lic.No/Date:3510044964                         |                  |
| :01/84/050/00185/AM17/     | :35/24/040/00014/AM17/                          | 21.06.2016                                     |                  |

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

|    | Case No.:4/10/84-ALC3/2016 | Party Name:BEEKU EXPORTS | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status:Deferred |
|----|----------------------------|--------------------------|--|-----------------|
| 47 | HQ File                    | RLA File                 | Lic.No/Date:0410162059                         | Defer           |
|    | :01/84/050/00180/AM17/     | :04/24/040/00053/AM17/   | 23.06.2016                                     | Date:15.09.2016 |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 11.08.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 15.09.2016.

|    | Case No.:32/8/84-ALC3/2016 | Party Name: VENUS DENIM | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status: Deferred |
|----|----------------------------|-------------------------|--|------------------|
| 48 | HQ File                    | RLA File                | Lic.No/Date:0810138234                         | Defer            |
|    | :01/84/050/00129/AM17/     | :08/24/040/00131/AM17/  | 04.07.2016                                     | Date:15.09.2016  |

**Decision:** The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ahmedabad. The case stands deferred for relisting on 15.09.2016.

|    | Case No.:7/10/84-ALC3/2016 | Party Name:BOMBAY RAYON FASHIONS LIMITED | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status:Deferred |
|----|----------------------------|--|--|-----------------|
| 10 | HQ File                    | RLA File                                 | Lic.No/Date:0310806274                         | Defer           |
|    | :01/84/050/00183/AM17/     | :03/94/040/00172/AM16/                   | 14.07.2016                                     | Date:15.09.2016 |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 11.08.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 15.09.2016.

|    | Case No.:5/10/84-ALC3/2016 | Party Name: ALOK INDUSTRIES LIMITED. | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status: Deferred |
|----|----------------------------|--------------------------------------|--|------------------|
| 50 | HQ File                    | RLA File                             | Lic.No/Date:0310806290                         | Defer            |
|    | :01/84/050/00181/AM17/     | :03/94/040/00250/AM17/               | 15.07.2016                                     | Date:15.09.2016  |

Decision: Committee considered the case as per agenda alongwith other relevant papers and

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noted that the application has been referred to DC(MSME) and TC, Noida on 11.08.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 15.09.2016.

|    | Case No.:6/10/84-ALC3/2016 | Party Name: KUSUMGAR CORPORATES PVT. LTD. | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status: Deferred |
|----|----------------------------|---|--|------------------|
| 51 | HQ File                    | RLA File                                  | Lic.No/Date:0310806603                         | Defer            |
|    | :01/84/050/00182/AM17/     | :03/94/040/00293/AM17/                    | 26.07.2016                                     | Date:15.09.2016  |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the manufacturing process and wastage of each stage in this case. The case stands deferred for re-listing on 15.09.2016.

| Case No.:8/10/84-ALC3/2016 | Party Name: KABADI<br>SHANKARSA & CO., | Meet No/Date:10/84-<br>ALC3/2016<br>18.08.2016 | Status: Deferred |
|----------------------------|--|--|------------------|
| HQ File                    | RLA File                               | Lic.No/Date:0710110230                         | Defer            |
| 52 :01/84/050/00184/AM17/  | :07/24/040/00163/AM17/                 | 09.08.2016                                     | Date:15.09.2016  |

**Decision:** The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. The case stands deferred for re-listing on 15.09.2016.

## Manual cases

(53)

| Case No. 136                          | M/s. Udyogi Safety Appliances (P) Ltd. |
|---------------------------------------|--|
| NC Meeting No. 10/AM-17 dt 18.08.2016 | File No.01/84/050/00267/AM15/DES-V     |
| RA. F.No. 02/24/040/00118/AM15        |  |

Modification of norms in respect of Advance Authorization No. 0210205166 dated 17.11.2014

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for following amendment in decision of NC in its meeting held on 11.02.2016 in respect of Advance Authorization No. 0210205166 dated 17.11.2014:

- 1. Company name from M/s. Udyogi Safety Appliances (P) Ltd. to M/s. Udyogi International Pvt. Ltd.
- 2. Both Export Quantity weight from Kgs to Gms which was clearly provided at the time of technical details submission.
- 3. Amendment in wastage for "LDPE" in both the export products.

NC decided to call for comments from DIPP. The case stands deferred for re-listing on 15.09.2016.

(54)

| Case No. 137                                   | M/s. Orient Craft Ltd.  |
|--|---|
| NC Meeting No. 10/AM-17 dt 18.08.2016          | File No.01/84/171/311/AM-17 /DES-V  |
| RA. F.No. 05/27/039/021/AM15                   |   |
| Fixation of norms for export product Ladies Bl | ouse made out of 100% Silk Woven Fabric, GSM 69(+/-   |
|  | Ouse made out of 100% Silk Woven Fabric, GSM 69. Authorisation No. 0510392682 dated 05.01.2015. |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

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GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(55)

| Case No. 138                          | M/s. R.G. Apparel                 |
|---------------------------------------|-----------------------------------|
| NC Meeting No. 10/AM-17 dt 18.08.2016 | File No.01/84/50/251/AM-16 /DES-V |
| RA. F.No. 32/24/040/00022/AM16        |                                   |

Fixation of norms in respect of Adv. Authorisation No. 3210077709 dated 21.09.2015

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms in respect of Adv. Authorisation No. 3210077709 dated 21.09.2015 as their case was rejected by NC on 14.01.2016. Accordingly, Committee decided to defer the case for re-listing on 15.09.2016.

(56)

| Case No. 139                          | M/s. R.G. Apparel                 |
|---------------------------------------|-----------------------------------|
| NC Meeting No. 10/AM-17 dt 18.08.2016 | File No.01/84/50/249/AM-16 /DES-V |
| RA. F.No. 32/24/040/00019/AM16        |                                   |

Fixation of norms in respect of Adv. Authorisation No. 3210077665 dated 30.07.2015

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms in respect of Adv. Authorisation No. 3210077665 dated 30.07.2015 as their case was rejected by NC on 14.01.2016. Accordingly, Committee decided to defer the case for re-listing on 15.09.2016.

(57)

| Case No. 140                          | M/s. Sumilon Industries Ltd       |
|---------------------------------------|-----------------------------------|
| NC Meeting No. 10/AM-17 dt 18.08.2016 | File No.01/84/50/327/AM-15 /DES-V |
| RA. F.No. 52/24/040/00051/AM15        |                                   |

Fixation of norms in respect of Advance Authorization No. 5210041367 dated 31.12.2014

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the main file handed over to Shri Nand Lal, Consultant of DIPP on 26.06.2016 to examine / comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 15.09.2016.

(58)

| M/s. Sumilon Industries Ltd       |
|-----------------------------------|
| File No.01/84/50/326/AM-15 /DES-V |
| •                                 |
|                                   |

Fixation of norms in respect of Advance Authorization No. 5210041368 dated 31.12.2014

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the main file handed over to Shri Nand Lal, Consultant of DIPP on 26.06.2016 to examine / comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 15.09.2016.

(59)

| Case No. 142   | M/s. JPM Exports Pvt. Ltd.                |
|--|---|
| NC Meeting No. 10/AM-17 dt 18.08.2016                | File No.01/84/50/00176/AM-16/DES-V        |
| RA. F.No. 02/24/040/00085/AM16                       |   |
| Fixation of norms in respect of Advance Author       | orization No. 0210206023 dated 29.07.2015 |
| <b>Decision:</b> Committee considered the case as pe |   |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms

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in respect of Adv. Authorisation No. 0210206023 dated 29.07.2015 as their case was rejected by NC on 14.01.2016. Accordingly, Committee decided to ask the firm to furnish the CAD alongwith sample of the product and defer the case for re-listing on 15.09.2016.

(60)

| Case No.143                           | M/s. William Goodacre & Sons India Pvt. Ltd. |
|---------------------------------------|--|
| NC Meeting No. 10/AM-17 dt 18.08.2016 | File No.01/84/50/101/AM-11 /DES-V            |
| RA. F.No. 10/24/040/00025/AM11        |  |

Re-fixation of norms in respect of Advance Authorization No. 1010039361dated 07.07.2010

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the RA, Cochin have requested on 25.08.2015 for revised input output norms in respect of above said Adv. Authorisation of M/s. William Goodacre & Sons India Pvt. Ltd. in this case. The Committee also observed that the requisite information has not been furnished by the firm as desired by DIPP's deficiency letter issued on 20.11.2015 and subsequent reminder dated 21.06.2016 issued by this office. In view of above, the Committee was unable to finalise the revise norms and constrained to reject the case.

RA concern may take necessary action subject to compliance of other usual conditions.

(61)

| Case No. 144                          | M/s. Udyogi Safety Appliances (P) Ltd |
|---------------------------------------|---------------------------------------|
| NC Meeting No. 10/AM-17 dt 18.08.2016 | File No.01/84/50/00265/AM-15/DES-V    |
| RA. F.No. 02/24/040/00124/AM15        |                                       |

Request for amendment in decision of NC in its meeting No. 29/AM16 dated 11.02.2016 in respect of Adv. Authorisation No. 0210204999 dated 19.09.2014

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 25.04.2016 for amendment in export quantity Sl. 1&2 and import quantity for Sl. 2 i.e. "LDPE Granules" for both the export product in decision of NC in its meeting No. 29/AM16 dated 11.02.2016 against the above said Adv. Authorisation. NC decided to defer the case for re-listing on 15.09.2016.

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